

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 7/TT/2018

- Subject** : Determination of transmission tariff for LILO of Vindhychal-Jabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station from COD to 31.3.2019 under transmission system for Ultra Mega Solar Park (750 MW) in Rewa district, Madhya Pradesh in Western Region.
- Date of Hearing** : 8.11.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Rewa Ultra Mega Solar Limited (RUMSL) and 8 others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Aditya Singh, Advocate, RUMSL
Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the order dated 5.11.2018 in Petition No.7/TT/2018 has been remanded by APTEL with a direction to consider the issue of time over-run not condoned by the Commission afresh in the light of the Petitioner's affidavit dated 13.3.2023 filed before the APTEL.

2. In response to the Commission's observation that as per APTEL's judgment, the Commission has to ascertain whether documents formed part of the original records placed before it, the learned counsel for the Petitioner submitted that the Petitioner is not placing any new document at this stage and Petitioner's argument is based only on the documents submitted in the original petition. She further submitted that the Commission's findings in the instant petition will have a direct bearing on Petition No. 17/RP/2023 (also listed today) and, therefore, requested to consider the two petitions together.



3. Learned counsel for RUMSL requested time to file the reply.
4. The Commission directed the Respondents, including RUMSL, to file the reply on an affidavit by 1.12.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, on an affidavit by 13.12.2023 with an advance copy to the Respondents. The Commission further directed the Petitioner to strictly comply with the above direction within the specified timeline and observed that no extension of time would be granted.
5. The matter will be listed along with Petition No. 17/RP/2023 for a final hearing on 15.12.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

